

DIVISION BENCH  
COURT - II

**P-103**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/360(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI HARISH CHANDER SURI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25<sup>TH</sup> MAY, 2022, 10:30 A.M**

IN THE MATTER OF	<b>JM FINANCIAL ASSET RECONSTRUCTIONCOMPANY LIMITED VS ARAMBAGH HATCHERIES LTD</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Counsel / Authorised Representative appeared physically/through video conference:**

For FC : Mr. Vikram Wadehra, Adv.  
Ms. Vidushi Chokhani, Adv.

For CD : Mr. Hiranyak Gangopadhyay, Adv.

**ORDER**

1. Ld. Counsel for the parties present.
2. *Vide* order dated **13/05/2022** passed in **CP(IB)/1536(KB)2019**, the Corporate Debtor herein has already been admitted under the CIRP. In view of this, CP(IB)/360(KB)2021 cannot be continued. The Financial Creditor, in this petition, may file its claim before the IRP appointed in CP(IB)/1536(KB)2019. In case, there is any settlement between the parties in CP(IB)/1536(KB)2019, the Financial Creditor herein may make an application for revival of the CP(IB)/360(KB)2021.
3. CP(IB)/360(KB)2021 is disposed of.
4. File be consigned to the records.

**Harish Chander Suri  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**

hb.